

**Government of Jammu and Kashmir**

**Home Department**  
Civil Secretariat, J&K.

**Notification**

Jammu, the 10<sup>th</sup> of January, 2025.

S.O. - 13 . In exercise of the powers conferred under the sub-section (1) of section 174 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby make the following rules, namely:-

**1. Short title and commencement:**

- i. These rules may be called the Information to Court in Non-Cognizable cases and investigation of such cases Rules, 2025.
- ii. These rules shall come into force from the date of publication in the official Gazette.

**2. Definitions:**

- i. In these rules, unless the context otherwise requires: -

- (a) "**Investigation**" means the investigation as defined under clause (l) of sub-section (1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023;
- (b) "**Non-Cognizable Offence**" means the offence as defined under clause (o) of sub-section (1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023;
- (c) "**Officer in charge of a Police station**" means the officer in charge as defined under clause (r) of sub-section (1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023;
- (d) "**Police Station**" means the place as defined under clause (u) of sub-section (1) of section 2 of The Bharatiya Nagarik Suraksha Sanhita, 2023;
- (e) "**Register**" means the Register No. 26 as issued by the Police Head Quarters of the Union Territory of Jammu & Kashmir;
- (f) '**Sanhita**' means the Bharatiya Nagarik Suraksha Sanhita, 2023.

- iii. The words and expressions used in these Rules shall have the same meaning as assigned to them in the Bharatiya Nagarika Suraksha Sanhita, 2023.

  
10/01/2025

**3. Recording of Information:**

- i. Every information relating to the commission of a non-cognizable offence received in a police station shall be taken on record by an officer in charge of the Police Station where the information is received and shall be entered in Register No. 26 as per the format given in Annexure 'A' appended to these rules:
- ii. The information recorded in the aforementioned format shall be forwarded to the Magistrate concerned fortnightly.

**4. Issuance of Register:**

- (i) The Register No. 26 shall be issued by Police Headquarters of this Union territory of Jammu & Kashmir and the said Register shall be page marked and shall be attested by the Dy.SP, HQ (Deputy Superintendent of Police, Head Quarters) at the opening page as well as on the last page.
- (ii) As and when the register is complete the same shall be deposited with the Station Clerk of the concerned Police Station against proper receipt.
- (iii) The request for getting new register shall be made to the office of Deputy Superintendent of Police , Head Quarters.

**5. Duties of the officer in charge of concerned police station in respect of forwarding the Daily Dairy report to the Magistrate:**

- (i) The Officer in charge of the concerned police station shall inform the informant that the report/ complaint lodged by him relates to non-cognizable case and he may approach the concerned Magistrate for further proceedings.
- (ii) The officer in charge of the concerned police station shall ensure that an entry is made in the register regarding the information of non-cognizable offence as stated in rule 3.
- (iii) The officer in charge of concerned police station shall be responsible to forward the information recorded in Daily Diary Register in such non-cognizable cases to the concerned Magistrate fortnightly.

*✓*  
*10/01/2025*

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Chandraker Bharti) IAS**

Principal Secretary to the Government

No. HOME-OWP/22/2024-10 (CC-7383321)

Dated:10.01.2025

**Copy to the:**

1. Learned Advocate General, J&K.
2. All Financial Commissioners (Additional Chief Secretaries)
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director, Archives, Archeology and Museums, J&K.
8. Director, Information & Public Relations, J&K.
9. Private Secretary to Chief Secretary.
10. Private Secretary to Principal Secretary to Government, Home Department.
11. I/C Website, Home Department.

**Copy also to the:**

Joint Secretary (JKL), Ministry of Home Affairs, Government of India.

  
10/01/2025  
(Monish Kumar)JKAS

**Under Secretary to the Government**

**Annexure-A**

Register No. \_\_\_\_\_

1.	2.	3.	4.	5.	6.	7.	8.
Sr. No.	Name & contact details of the informant	DD Report No. & Date of information	Address of information	Brief of information	Whether informant informed to approach concerned Magistrate	Letter No. and date of sending DD report to the Magistrate	Remarks

*[Handwritten signature]*  
10/01/2025